

**The**  
  
**Kolkata** **Gazette**  
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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**West Bengal Ordinance No. I of 2015**

**THE WEST BENGAL MUNICIPAL  
(AMENDMENT) ORDINANCE, 2015.**

WHEREAS it is expedient to amend the *West Bengal Municipal Act, 1993*, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XXII of 1993.

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the power conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

Short title and  
commencement.

1. (1) This Ordinance may be called the West Bengal Municipal (Amendment) Ordinance, 2015.

(2) It shall come into force at once.

Amendment of  
section 5 of the  
West Ben. Act  
XXII of 1993.

2. In section 5 of the West Bengal Municipal Act, 1993 (hereinafter referred to as the principal Act), for the words “three months”, the words “thirty days” shall be substituted.

*The West Bengal Municipal  
(Amendment) Ordinance, 2015.*

*(Section 3.)*

Amendment of  
section 6.

3. In section 6 of the principal Act, for the words "three months", the words "thirty days" shall be substituted.

KOLKATA,  
*The 4th May, 2015.*

KESHARI NATH TRIPATHI,  
*Governor of West Bengal.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*